

(b) whether Para 7(2) of DPCO 1979 is applicable to all public sector and private companies, if so whether notices for recovery have been issued to all the companies;

(c) whether products in the case of public sector undertakings have been identified;

(d) if so, the amount due against each product; and

(e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir. While notices have already been issued in respect of a number of bulk drugs, prima facie affected by the provisions of Para 7(2) of DPCO, 1979, it has been possible to work out the recoveries so far, only for those drugs for which requisite data has become available. The remaining cases are also being pursued.

(b) Paragraph 7(2) was applicable to all the companies which fell within the ambit of price control under DPCO, 1979.

(c) to (e) Information to the extent available would be collected and laid on the Table of the Lok Sabha.

Drugs & Chemicals
Revise Trade Margin of Drugs

4278. SHRI C. P. MUDALA GIRIYAPPA:

SHRI C. K. KUPPU-SWAMY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any move to revise the Trade Margin on drugs;

(b) if so, the reasons therefor;

(c) whether the wholesale margin has been specified under Drugs (Price control) Order, 1987; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and

(b) The draft report on trade margins submitted by the National Council of Applied and Economic Research (NCAER) is under the consideration of the Government.

(c) No, Sir.

(d) The present trade margin as specified in the DPCO, 1987 is in the light of the recommendations made to the Government by the Committee constituted for the purpose under the Chairmanship of Dr. Vijay Kelkar, Chairman, BICP.

3.5.80 *3.2*
Subsidence Accidents in Bharat Coking Coal Limited

4279. SHRI RAMDAS SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether a number of subsidence accidents including fatal ones have taken place in the Bharat Coking Coal Limited during January to July, 1990; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) There were no accidents due to subsidence in Bharat Coking Coal Limited during the period January 90 to July 90.

3.5.80
Transfer of I.A. Employees

4280. SHRI KIRPAL SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of employees in the Indian Airlines transferred from Delhi to other stations during the last two years;

(b) whether while transferring the orders of the Government to post husband and wife at the same station are kept in mind;

(c) whether Government have received representations from such employees of the Indian Airlines during the last current year; and